

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:6415
ANSWERED ON:06.05.2013
DISPOSAL OF HAZARDOUS WASTE
Pradhan Shri Nityananda

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposed to make it mandatory for cement and other companies in the country to use hazardous waste which can be burnt in the kilns;
- (b) if so, the details thereof;
- (c) whether the Government has also proposed to frame certain guidelines in the matter to control hazardous effect of such waste in the country;
- (d) the amount of hazardous waste produced in the country, State-wise; and
- (e) the details of hazardous waste facilities including storage and disposal of this waste have been created in different parts of the country, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b): There is no such proposal to make it mandatory for cement and other industries in the country to use hazardous waste for burning in the kilns. However, under the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, there is a provision for utilization of hazardous wastes as supplementary resource or for energy recovery by the units.
- (c): The guidelines on various aspects of environmentally sound management of hazardous wastes have been published from time to time. Guidelines for co-processing of hazardous wastes in cement, power and steel industries are some of them.
- (d): As per the information furnished by the Central Pollution Control Board (CPCB), the amount of hazardous waste generated in the country is about 7.90 million tonnes per annum. Maharashtra (22.84%), Gujarat (22.68%) and Andhra Pradesh (13.75%) are the top three hazardous waste generating States in the country followed by Rajasthan, Tamil Nadu, Madhya Pradesh and Chhattisgarh. These seven states together are generating about 82% of the country's total hazardous wastes.
- (e): There are 17 integrated Treatment, Storage and Disposal Facilities (TSDFs) having both incineration and secured landfill facilities, 13 TSDFs having only secured landfill facilities (SLFs) and 08 facilities having only common incineration facilities which are presently operational in the country. The state-wise details of these facilities are as given below:

S. No. Name of State/UT Integrated Secured Landfill Common Incineration
TSDFs Facilities (SLFs) Facilities

1. Andhra Pradesh 02 # #

2. Gujarat 04 04 01

3. Haryana 01 # #

4. Himachal Pradesh # 01 #

5. Karnataka # 01 05

6. Kerala # 01 #

7. Madhya Pradesh 01 # #

8. Maharashtra 03 01 #

9. Orissa # 01 #

10. Punjab # 01 #

11. Rajasthan # 02 01

12. Tamilnadu 01 # #

13. Uttar Pradesh 02 01 01

14. Uttarakhand 01 # #

15. West Bengal 01 # #

16. Daman, Diu, 01 # #
Dadra &
Nagar Haveli

Total 17 13 08